

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT – 1**

ITEM No.142- C.P.(CAA)/73(AHM)2022 in  
C.A.(CAA)/45(AHM)2022

With  
ITEM No.143- IA/4(AHM)2023

**Proceedings under Section 230-232**

**IN THE MATTER OF:**

M Pratapray Prints Pvt Ltd  
M Pratapray Fashions Pvt Ltd

.....Applicant

.....Respondent

**Order delivered on: 05/07/2023**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)  
Mr. Kaushalendra Kumar Singh, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Pavan Godiawala, Adv.  
For the RD : Mr. Shiv Pal Singh, Assistant Director  
For the Respondent :

**ORDER**

**C.P.(CAA)/73(AHM) 2022 in C.A. (CAA)/45(AHM) 2022**

This is an application filed under Section 230-232 of the Companies Act, 2013 for approval of the scheme of demerger.

We have heard the Learned Counsel for the petitioner.

The order is reserved.

**IA/4(AHM) 2023**

This is an application filed by the applicant. It is submitted by the applicant that the same now has become infructuous.

Accordingly, IA/4(AHM) 2023 is disposed of as infructuous.

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**KAUSHALENDRA KUMAR SINGH**  
**MEMBER (TECHNICAL)**

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**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**